GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1168 ANSWERED ON:05.03.2013 POLICE ATROCITIES Swamygowda Shri N Cheluvaraya Swamy

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of cases of police atrocities registered during each of the last three years and the current year, State-wise;
- (b) the total number of cases solved, unsolved and the steps taken to solve all the cases along with the action taken against the guilty personnel during the said period, State-wise; and
- (c) the steps taken by the Government to check such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b): As per the Seventh Schedule to the Constitution of India, "Police" is a State Subject and hence the details regarding police atrocities are not centrally maintained. However, a statement showing state-wise details of cases registered by the National Human Rights Commission (NHRC) for the last three years and the current year upto 15/02/2013 regarding complaints received on alleged violation of human rights by police along with status of disposal is enclosed as Annexure-I. Another statement showing the state-wise details of the number of cases where the NHRC recommended disciplinary action/prosecution against the erring public servants, is enclosed as Annexure-II.
- (c): It is primarily the responsibility of the State Governments to appropriately prevent and ensure non-occurrence of police atrocities. The Central Government only issues advisories from time to time as per need.